

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 34/MP/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024, seeking extension of time for infirm power injection, and Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking relaxation/ extension of the time prescribed for filing the present Petition.

Petitioner : TEQ Green Power XI Private Limited (TGPXIPL)

Respondent : Western Regional Load Despatch Centre (WRLDC)

Date of Hearing : **10.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Aman Anand, Advocate, TGPXIPL
Shri Aman Dixit, Advocate, TGPXIPL
Ms. Natasha Debroy, Advocate, TGPXIPL
Ms. Srishti Gupta, Advocate, TGPXIPL
Ms. Momai Dey, WRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has filed the compliance affidavit dated 3.2.2026 as directed by the Commission vide Record of Proceedings dated 21.1.2026. The learned counsel further submitted that the Petitioner is only praying for the extension of time for the injection of infirm power in respect of the 4 WTG (10.8 MW) forming part of the Petitioner's 110.7 MW Wind Power Project; and thereby permitting 45 days from the date of the order of the Commission in the matter to the Petitioner to commission the said WTGs. In support, the learned counsel relied upon the order dated 14.11.2025 passed by the Commission in Petition No. 845/MP/2025 (NTPC Renewable Energy Limited v. WRLDC and Ors.). The learned counsel also sought liberty to rectify certain typographical errors in the compliance affidavit dated 3.2.2026 within a week.

2. The representative for the Respondent submitted that WRLDC has already granted the extension of three months under the extant provisions of Regulation 19.3 of the IEGC Regulations, and beyond such period, only the Commission is empowered to grant any further extension. She further submitted that WRLDC does not wish to file any reply in the matter.

3. After hearing the learned counsel for the Petitioner and the representative of the Respondent, the Commission directed the Petitioner to file its affidavit within a week regarding the rectification of typographical errors.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)